

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.1407 of 2019

IN THE MATTER OF:

Srei Infrastructure Finance Ltd.

...Appellant

Versus

Ashish Chhawchharia & Anr.

...Respondents

For Appellant:

Shri S.N. Mookherjee, Sr. Advocate with Shri Raghvendra M Bajaj, Shri Abhijeet Sinha, Shri Rishav Banerjee, Shri Ratnav Banerjee, Shri Shounakmitra, Shri Prateek Kumar and Ms. Raveena Rai, Advocates

For Respondents:

**Shri Tushar Mehta, Solicitor General
Shri Arun Kathpalia, Sr. Advocate with Ms. Misha,
Shri Siddhant Kant, Ms. Prabh Simran Kaur,
Shri Ramji Srivivasan, Sr. Advocate, Rony O John,
Shri Deep Roy, Advocates (R1)
Shri Abhishek Swaroop, Shri Neeraj Kaul,
Sr. Advocate (R-3)
Shri Deepak Joshi, Advocate**

With

Company Appeal (AT) (Ins) No.591 of 2020

IN THE MATTER OF:

SREI Infrastructure Finance Ltd.

...Appellant

Versus

Ashish Chhawchharia

...Respondent

For Appellant:

Shri S.N. Mookherjee, Sr. Advocate with Shri Raghvendra M Bajaj, Shri Abhijeet Sinha, Shri Rishav Banerjee, Shri Ratnav Banerjee, Shri Shounakmitra, Shri Prateek Kumar, Shri Rohit Ghosh and Ms. Raveena Rai, Advocates

For Respondents:

**Shri Tushar Mehta, Solicitor General
Shri Arun Kathpalia, Sr. Advocate with Ms. Misha,
Shri Siddhant Kant, Ms. Prabh Simran Kaur,**

**Shri Ramji Srnivasan, Sr. Advocate, Rony O John,
Shri Deep Roy, Advocates (R1)
Shri Abhishek Swaroop, Shri Neeraj Kaul,
Sr. Advocate (R-3)
Shri Deepak Joshi, Advocate**

With

Company Appeal (AT) (Ins) No.593 of 2020

IN THE MATTER OF:

SREI Multiple Asset Investment Trust

...Appellant

Versus

IDBI Bank Ltd. & Ors.

...Respondents

For Appellant:

**Shri Krishnendu Datta, Sr. Advocate with Shri
Arijit Mazumdar and Shri Ranjit Kumar,
Advocates**

For Respondents:

**Shri Tushar Mehta, Solicitor General
Shri Arun Kathpalia, Sr. Advocate with Ms. Misha,
Shri Siddhant Kant, Ms. Prabh Simran Kaur,
Shri Ramji Srnivasan, Sr. Advocate, Rony O John,
Shri Deep Roy, Advocates (R1)
Shri Abhishek Swaroop, Shri Neeraj Kaul,
Sr. Advocate (R-3)
Shri Deepak Joshi, Advocate**

ORDER

04.08.2020 Such of the Respondents who have not filed Reply, on request, are permitted to file Replies. Respondents may file Replies within 10 days and Rejoinder, if any, may be filed in all these matters within a week thereafter. It is stated that the parties have already filed brief written submissions and convenience compilations. If any party has not filed, the same may be filed within a week.

List the Appeals for hearing thereafter on 25th August, 2020 at 2.00 P.M. before Bench to be constituted by the Hon'ble Acting Chairperson.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Shreesha Merla]
Member (Technical)

/rs/nn